

11. CP060/00028/2015 in

O.A. NO.060/00612/2014

Baljinder Singh Vs. Union of India & Others

05.02.2015

Present: Mr. Barjesh Mittal, counsel for the petitioner

1. Heard.
2. Issue notice to the respondents.
3. List on 09.03.2015.

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(UDAY KUMAR VARMA)

MEMBER (A)

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(SANJEEV KAUSHIK)

MEMBER (J)

Notice issued on 12/2/2015
AO dated 1/1
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15. CP 060/00028/2015 in

O.A. No. 060/00612/2014

Baljinder Singh Vs. SK. Chadha

09.03.2015

Present: Mr. Barjesh Mittal, counsel for the petitioner

Mr. Rakesh Verma, counsel for the respondents

1. DB is not available today.
2. Learned counsel for the respondents seeks and is granted time to file reply affidavit.
3. List on 10.03.2015.


(SANJEEV KAUSHIK)

MEMBER (J)

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17. CP 060/00028/2015 in

O.A. No. 060/00612/2014

Baljinder Singh Vs. S.K. Chadha

10.03.2015

Present: Mr. Barjesh Mittal, counsel for the petitioner

Mr. Rakesh Verma, counsel for the respondents

1. Learned counsel for the respondents has filed reply affidavit along with detailed speaking order passed by the respondents in compliance of the orders of this Court. On the basis thereof, he submits that the CP may be disposed of as having been satisfied.
2. Learned counsel for the petitioner seeks time to have instructions.
3. List on 27.03.2015.


(UDAY KUMAR VARMA)

MEMBER (A)

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(SANJEEV KAUSHIK)

MEMBER (J)

17. CP 060/00028/2015 in

O.A. No. 060/00612/2014

Baljinder Singh Vs. S.K. Chadha

27.03.2015

Present: Mr. Barjesh Mittal, counsel for the petitioner

Mr. Rakesh Verma, counsel for the respondents

On the request of the learned counsel for the parties and in
the interests of justice, adjourned to 10.04.2015.


(UDAY KUMAR VARMA)

MEMBER (A)

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(SANJEEV KAUSHIK)

MEMBER (J)

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

15. CP 060/00028/2015 IN OA No. 060/00612/2014

(Baljinder Singh Vs. S.K. Chadha)

10.04.2015

Present: Sh. Barjesh Mittal, proxy counsel for the petitioner.
Sh. Rakesh Mittal, counsel for the respondents.

1. Learned counsel for the respondents submits that the authorities would comply with the relevant order of this court on or before 15.04.2015 and if the same is not complied with by that time, the officer who is to carry out implementation will be present in court on the next date of hearing to explain the reasons.
2. Ordered accordingly.
3. List on 16.04.2015.


(UDAY KUMAR VARMA)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)

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CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

15. CP 060/00028/2015 IN OA No. 060/00612/2014

(Baljinder Singh Vs. S.K. Chadha)

10.04.2015

Present: Sh. Barjesh Mittal, proxy counsel for the petitioner.
Sh. Rakesh Mittal, counsel for the respondents.

1. Learned counsel for the respondents submits that the authorities would comply with the relevant order of this court on or before 15.04.2015 and if the same is not complied with by that time, the officer who is to carry out implementation will be present in court on the next date of hearing to explain the reasons.
2. Ordered accordingly.
3. List on 16.04.2015.

**(UDAY KUMAR VARMA)
MEMBER (A)**

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**(SANJEEV KAUSHIK)
MEMBER (J)**

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

14. CP 060/00028/2015 IN O.A. No. 060/00612/2014

(Baljinder Singh Vs. S.K. Chadha)

16.04.2015

Present: Sh. Barjesh Mittal, vice Sh. N.P. Mittal, counsel for the petitioner.
Sh. Rakesh Verma, counsel for the respondents.

1. In pursuance of the last order, learned counsel for the respondents seeks and permitted to file an additional affidavit of Sh. C.B. Ojha, Executive Engineer (Works & Establishment) Office of Chief Engineer, U.T, in the court.
2. Based thereupon, he submitted that in para 3 of the said affidavit, it is categorically stated that in furtherance of the order dated 18.11.2014 passed by this court, the authorities have decided to reinstate the petitioner in service, subject to the final outcome of the SLP. However, actual reinstatement yet to take place.
3. Considering the above, we are left with no other option but to dismiss the present C.P at this stage.
4. Notices issued to the respondents are discharged.
5. We hope and expect that the respondents will reinstate the petitioner in terms of their statement, expeditious.


(UDAY KUMAR VARMA)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)